

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 108 OF 2016
AND
APPEAL NO. 213 OF 2016

Dated: 1st March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

APPEAL NO. 108 OF 2016

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)
Vs.**

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. Nirav Shah
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

APPEAL NO. 213 OF 2016

In the matter of :

**Mula Pravara Electric Co-operative Society Ltd. ...Appellant(s)
Vs.**

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Deepa Chawan
Mr. Nirav Shah
Mr. Udit Gupta for R.2

ORDER

By our order, dated 20.02.2017, in I.A. No. 476 of 2016 in DFR No. 2280 of 2016 we have directed Respondent No.3/Maharashtra State Electricity Distribution Company Limited therein, who is the Appellant in the instant appeal being Appeal No. 108 of 2016, to implead Maharashtra Veej Grahak Sangatana as a party respondent.

We are informed that similar issues which are involved in Appeal No. 108 of 2016 are also involved in the instant appeal being Appeal No. 213 of 2016. Therefore, we direct the Appellant in Appeal No. 213 of 2016 to take necessary steps to implead Maharashtra Veej Grahak Sangatana as a party respondent in Appeal No. 213 of 2016 within two weeks.

List these matters on **12.07.2017**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson